

ITEM NO.2

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 471/2019

VIJAY SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Please list I.A.NO.111741/2019 application for bail in
Crl.A.NO.471 of 2019 only
IA No. 111741/2019 - GRANT OF BAIL)

Date : 02-09-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Appellant(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. P.N. Mishra, Sr. Adv.
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Mr. Pankaj Singh, Adv.
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Ms. Vijaya Singh, Adv.
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M/S. Vidhi International, AOR

For Respondent(s)

Mr. M. Shoeb Alam, AOR
Mr. Ujjwal Singh, Adv.
Mr. Gautam Parbhakar, Adv.
Mr. Mojahid Karim Khan, Adv.

Ms. Aishwarya Bhati, Sr. Adv.
Mr. Ankit Goel, AOR

Mr. Tushar Mehta, SG
Mr. Sanjay Jain, ASG
Mr. Rajat Nair, Adv.
Mr. K.L. Janjani, Adv.
Mr. Rajat Nair, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appellant has been convicted of offence, inter alia, under Section 302 of the Indian Penal Code and the High Court has confirmed the conviction on consideration of the facts and circumstances of the case.

We are not inclined to grant the prayer for suspension of sentence and/or bail. Therefore, the application (I.A.NO.111741/2019) is dismissed.

Any application for parole made by the petitioner to the concerned authorities may be considered in accordance with law.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)